

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

APPLICATION NO. 697/2018

**In the matter of:**

Resident Welfare Association, Laxmi Nagar ...Applicant

Versus

Govt. of NCT of Delhi & Others ...Respondents

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Filed by:  
(Delhi Pollution Control Committee)  
Respondent

New Delhi:

Dated: \_\_.04.2019

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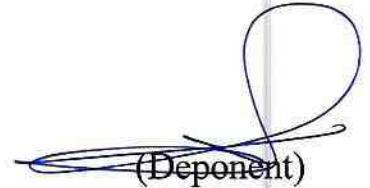
**THIRD COMPLIANCE AFFIDAVIT ON BEHALF OF DELHI  
POLLUTION CONTROL COMMITTEE.**

I, Mohd Arif, aged about 51 years, Sr. Environmental Engineer(CDC), Delhi Pollution Control Committee, 5<sup>th</sup> -6<sup>th</sup> Floor, ISBT Building, Kashmere Gate, Delhi, do hereby solemnly affirm and state as under:

1. That, I am presently working as Environmental Engineer of the respondent, the Delhi Pollution Control Committee (hereinafter referred to as 'DPCC'). I am competent and authorized to depose and swear the present compliance affidavit for and on behalf of DPCC on the basis of the official records maintained and available in the office of DPCC.
2. That DPCC filed a compliance report via email in this case, via email on 15.01.2019, which is available on the records of this Hon`ble Tribunal.
3. That DPCC filed second compliance report via email in this case on 5.03.2019 ( repeated on 03.04.2019), same is available on the records of this Hon`ble Tribunal.
4. That DPCC on 05.04.2019 issued a letter to unit asking them to pay Rs 50,000/- as Environmental Compensation Charges within one week from issuance of letter. Copy of the letter dated 05.04.2019 is enclosed herewith as **Annexure-1**.

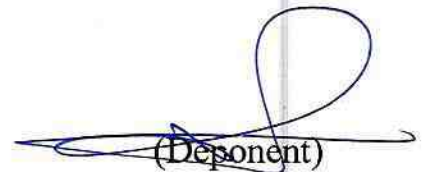
5. That in response to letter of DPCC dated 05.04.2019, Sh. Ankur Kapoor, owner of the unit has deposited pay order of Rs 50,000/- to DPCC on 16.04.2019. Copy of the letter dated 16.04.2019 written by unit owner to DPCC alongwith DD is enclosed herewith as Annexure-2.

In view of the above, it is most respectfully prayed that the Hon'ble Tribunal may take this report on record and matter may be disposed off.

  
(Deponent)

Verification:

I, the above named Deponent verify at Delhi on the \_\_\_ day of April 2019 that the contents of the above affidavit are true to the best of my knowledge and as borne out of the official records. Nothing material has been concealed therefrom.

  
(Deponent)



By Speed Post



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6  
visit us at : <http://dpcc.delhigovt.nic.in>

DPCC/CMC-I/2019/ 80

Dated: 5/04/2019

To,

M/s Ankur Kapoor/Daksh Engineering,  
House No. 164, F-206 B, Mangal Bazar,  
near Bal Bhawan School, Laxmi Nagar, Delhi-

Sub: **Compliance of Order passed by Hon'ble NGT in OA No. 697/2018 in Residential welfare Association, Laxmi Nagar Vs Govt of NCT of Delhi-reg.**

Sir,

This has reference to the order passed by Hon'ble NGT in its order dated 16.01.2019 regarding complaint/letter from residents. In this regard an inspection was carried out of your premises on 15.01.2019 it was found that illegal industrial activity of manufacturing of Steam Sterilisers used in Hospitals was going on the ground floor. Laxmi Nagar is a residential area and no industrial activities are allowed. No consent is granted by DPCC for running any industry in non-conforming areas. Your above illegal industrial and polluting activity was closed by you in the month of February 2019. But prior to that your above illegal activity caused damage to the environment and adversely affected the health of public living around in the nearby area especially school going children as one school is operating near to your premises as reported in the complaint filed by RWA, Mangal Bazar Laxmi Nagar Delhi.

Hon'ble NGT has taken serious note of your above illegal activity and passed directions on 16.1.2019 in the matter of OA No. 697/2018 in Residential welfare Association, Laxmi Nagar Vs Govt of NCT of Delhi-reg. (Copy enclosed.)

In view of the above, as per hon'ble NGT order you are liable to compensate for causing air pollution and damage to the environment by carrying out above illegal industrial activities/operations. Therefore, you are called upon to pay Rs. 50,000/- (Fifty Thousand) towards environment compensation which is to be deposited in DPCC or CPCB within 1 week failing which the matter will be reported to Hon'ble NGT for necessary orders followed by prosecution against you.

This issues as per the approval of the Competent Authority, Delhi Pollution Control Committee.

Yours Faithfully  
(Mohd. Arif)  
Incharge, CMC-I

o/c

Date: 16.04.2019

To,

The Registrar,

NGT-Delhi

DPCC, Kashim Gate, IV<sup>th</sup> Flr, ISBT BLDG,  
Delhi - 6

QA No. - 697/2018

Sub: Submission of Draft No.838973 dated 16/04/2019 of Rs 50,000/- in compliance to the notice DPCC/CMC-1/2019/119 received on 13/04/2019

Dear Sir,

I hereby compliance to the notice DPCC/CMC-1/2019/119 submitting the Draft No.838973 Dated 16/04/2019 of Rs 50,000/- against damage to the environment.

I have already submitted misuse charges of Rs 1, 25,000/- to Municipal Corporation of Delhi vide Receipt no.48117 dated 18/02/19 (copy enclosed).

Thanking You,



(Ankur Kapoor)

H.No-164, F-206, B, Mangul Bagar,  
Laxmi Nagar, near Bal Bhawan School,  
Delhi - 110092



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पूरुवाचल नैशनल बैंक  
Purvachal National Bank

शाकपुर, लक्ष्मी नगर, दिल्ली (1603)  
Shakarpur, Laxmi Nagar, DELHI - 110092

DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT

शु. उर्फ अर्थी प्र. OR ORDER

आ. एच. सेक्युरिटी प्रिंटेड पत्र  
A.C. Hayes's Copy  
शु. गीत प्र. ON DEMAND PAY

\*\* Fifty Thousand only\*\*

शु. मूल्य के बराबर अदा करें  
FOR VALUE RECEIVED

₹

\*\*50,000.00\*\*

वैधता की तिथि के लिए ध्यान दें  
VALID FOR THREE MONTHS ONLY  
D D M M Y Y Y Y

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रुपये RUPEES	पूरा गुण संख्या UPL 838973	पूरा गुण संख्या 0307/2019
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संज्ञक संख्या के निम्न द्वारा  
D. No. 2107 - FINACLE -  
ODPC DELHI FINACLE

Purchaser: UNIVERSAL ENGG. WORKS  
Draft is signed singly as it is for amount upto Rs. 50,000/-  
(NOT OVER Rs. 50000/-)

शु. गीत प्र. के लिए  
AUTHORISED SIGNATORY WITH GBPA No.

शु. गीत प्र. के लिए  
AUTHORISED SIGNATORY WITH GBPA No.

838973 0000240001

15



पिछी नगर निगम  
MUNICIPAL CORPORATION OF DELHI

Form CI-1

मे अफियर कारपोरेशन 5/6 पलुगन हापडोस  
No. : DN 48117

पता/Address: H/O-164/P-206 B Laxmi Nagar  
पता/Contact No: Delhi-92  
पता/Date: 18/2/19  
पता/Department: S. S. Sonora  
पता/Zone: SH/ST/Zone

Below mentioned amount received, will be credited to the concerned accounts.

पता/Head of Ac	पिछी/Particulars	पिछी/Amount
	MUSEUM CHARGES FOR PROPERTY NO. 1700-164/P-206B Laxmi Nagar Delhi. 110092	1,25,000-
पिछी (पिछी) / Amount (in words)	मे ONE Lakh Twenty Five	
पिछी/क/सी. सी. / Cash/Cheque/DD No. :	मे/बैंक : मे/बैंक/ब्रंच :	कुछ/कुछ : 1,25,000-

मेक मुद्रांगर रसीदुन मेरे की रसीदुन मे !  
Cheque subject to realisation/authorisation  
M.P. (TH) - Job 419-1000 books 100x5-09-07-2018

Signature of  
Person Issuing Receipt  
with Name & Designation